reaction of Government to the recommendations made in the report?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY -SINGH): (a) and (b) The Tiwari Committee which had submitted its final report in September, 1983 had, inter-alia, recommended the establishment of special tribunals to adjudicate on all matters in relation to recovery of dues of Banks and Financial Institutions. AU issues arising out of the proposed enactment of special recovery legislation for the constitution of tribunals are being examined in a time bound manner.

Monitoring of Big Accounts

1072. SHRI GURUDAS DAS GUPTA: Will the Minister of FINANCE be pleased to state;

(a) whether it Is a fact that the Reserve Bank of India has instructed the banks to monitor the big accounts in operation in various banks; and

(b) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE DEPUTY MINISTER IN THE! MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) Yes, Sir.

(b) With a view to improving the management and Internal systems within banks as well as their efficiency and performance, the public sector banks are implementing action plans covering, inter-alia, the (close monitoring of large borrowal accounts. RBI instructions to public sectors banks emphasise the need for the close monitoring of such 'accounts which would result into Improvements in the quality of loan assets, besides enabling banks to initiate prompt corrective steps and strengthen their existing measures to recover or regularise stickly advances.

tarred and Unstarred 124 Questions

Inquiry into the Alleged Violation of Import Duty Norms by Voltas Limited

1073. SHRI RAMDAS AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Enforcement Wing under the Chief Controller of Imports and Exports (C. C. I. & E.)I has started any inquiry into the alleged violation of import duty norms by Voltas Limited as reported in the Financial Express dated the 11th February 1991;

(b) if so, what are the details thereof; and

(c) whether any prima facie case for investigation against Voltas has been established by the Enforcement Wing and if so, by when the enquiry is likely to be completed by the concerned authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTAMDAS PATEL); (a) and (c) Enforcement Wing of CCI&E has started inquiry into the alleged violation of import provisions by M/s. Voltas Limited Investigation is in progress and steps are being taken to finalise it expeditiously.

Revision of DA. of Central Government Employees

1074. SHRI SYED SIBTEY RAZI: SHRI M. A. BABY: SHRI RAJUBHAI A.

PARMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether revision of dearness, allowance
- (b) of CentralGovernment employees is done in
- (c) January and July every year;

(d) whether revision of D. A. due in the month of January, 1991 has since been made and orders issued, if so, the details thereof; and